

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 66 OF 2006

STATE OF U.P.

..... APPELLANT

VERSUS

RAJENDRA SINGH & ORS.

..... RESPONDENTS

O R D E R

1. We have heard the learned counsel for the parties.

2. We find that the trial court has given very good reasons while acquitting the accused and on very correct appreciation of the evidence. Keeping in view the fact that the judgment of the trial court was possible on the evidence, the High Court declined leave to appeal.

3. We, therefore, feel no interference is called for in this matter. Dismissed.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI

FEBRUARY 08, 2011.

